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Title : Papers laid on the Table of the House by members/Ministers.

MR. SPEAKER: Now, papers to be laid on the Table.

...(Interruptions)

MR. SPEAKER: Nothing else will be recorded except papers being laid on the Table.

(Interruptions) अँ*'

सूक्ष्म, लघु और मध्यम उद्यम मंत्री (श्री महावीर प्रसाद) : अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

(1) कम्पनी अधिनियम 1956 की धारा 619 क की उपधारा (1) के अन्तर्गत निम्नलिखित पत्रों की एक-एक प्रती (हिन्दी तथा अंग्रेजी संस्करण)-

(एक) अंडमान और निकोबार द्वीप समूह समन्वित विकास निगम लिमिटेड, पोर्ट ब्लेयर के वर्ष

2005-2006 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण।

(दो) अंडमान और निकोबार द्वीप समूह समन्वित विकास निगम लिमिटेड, पोर्ट ब्लेयर के वर्ष 2005-2006 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियाँ।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library. See No. LT 7003/2007)

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES): Sir, I beg to lay on the Table –

(1) A copy of the statement (Hindi and English versions) relating to Maritime Labour Convention, 2006 adopted by the International Labour Conference at its 94th Session, Geneva, February 2006.

(Placed in Library. See No. LT 7004/2007)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the V.V. Giri National Labour Institute, Noida, for the year 2005-2006, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V.V. Giri National Labour Institute, Noida, for the year 2005-2006.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library. See No. LT 7005/2007)

(4) A copy of the Employees' State Insurance (Central) (1st amendment) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R. 465(E) in Gazette of India dated the 4th July, 2007 under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948.

(Placed in Library. See No. LT 7006/2007)

(5) A copy of the Employees Pension (Amendment) Scheme, 2006, (Hindi and English versions) published in Notification No. G.S.R.3 in Gazette of India dated the 29th December, 2006, under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library. See No. LT 7007/2007)

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUE): Sir, on behalf of my colleague, Dr. Suresh Pachouri, I beg to lay on the Table –

(1) A copy of the Annual Report (Hindi and English versions) of the Central Information Commission, New Delhi, for the year 2005-2006, under sub-section (4) of section 25 of the Right to Information Act, 2005.

(2) Statement (Hindi and English versions) showing reason for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 7008/2007)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): Sir, I beg to lay on the Table –

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 74 of the Indian Post Office Act, 1898:-

(i) The Indian Post Office (Second Amendment) Rules, 2007, published in Notification No. G.S.R.511(E) in Gazette of India dated the 27th July, 2007.

(iii) The Indian Post Office (Second Amendment) Rules, 2007, published in Notification No. G.S.R.420(E) in Gazette of India dated the 11th June, 2007.

(iii) The Indian Post Office (Third Amendment) Rules, 2007, published in Notification No. G.S.R.532(E) in Gazette of India dated the 3rd August, 2007.

(Placed in Library. See No. LT 7009/2007)

(2) A copy each of the following Notifications (Hindi and English versions) under section 37 of the Telecom Regulatory Authority of India Act, 1997:-

(i) The Telecommunication Interconnection Usage Charges (Eighth Amendment) Regulations, 2007 published in Notification No. F.No.409-2/2007-FN in Gazette of India dated the 21st March, 2007.

(ii) The Telecom Consumers Protection and Redressal of Grievances Regulations, 2007 published in Notification No. F.No.303-10/2006-QOS in Gazette of India dated the 10th May, 2007.

(iii) The Telecom Unsolicited Commercial Communications Regulations, 2007 published in Notification No. 101-60/2006-MN in Gazette of India dated the 6th June, 2007.

(iv) The International Telecommunication Access to Essential Facilities at Cable Landing Stations Regulations, 2007 published in Notification No. File No.416-1/2007-F.N. in Gazette of India dated the 8th June, 2007.

(v) The Telecommunication Consumers Education and Protection Fund Regulations, 2007 published in Notification No. 322/4/2006-QOS (CA) in Gazette of India dated the 15th June, 2007.

(3) Statement (Hindi and English versions) showing reasons for delay on laying the papers mentioned at item No. (i) of (2) above.

(Placed in Library. See No. LT 7010/2007)

(4) A copy of the Notification No. G.S.R.477(E) (Hindi and English versions) published in Gazette of India dated the 27th June, 2007 containing corrigendum to the Telecom Regulatory Authority of India (Form of Annual Statement of Accounts and Records) Amendment Rules, 2006 dated the 20th April 2006 issued under Telecom Regulatory Authority of India Act, 1997.

(Placed in Library. See No. LT 7011/2007)

(5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Telecommunications Consultants India Limited and the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2007-2008.

(Placed in Library. See No. LT 7012/2007)

कृषि मंत्रालय में राज्य मंत्री तथा उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्री कांतिलाल भूरिया) : अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ : -

(Placed in Library. See No. LT 7013 - 7016/2007)

जल संसाधन मंत्रालय में राज्य मंत्री (श्री जयप्रकाश नारायण यादव) : अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(1) कम्पनी अधिनियम, 1956 की धारा 619क के अन्तर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)

(एक) यूपी प्रोजेक्ट्स कारपोरेशन लिमिटेड, लखनऊ के वर्ष 2004-2005 के कार्यक्रम की सरकार द्वारा समीक्षा।

(दो) यूपी प्रोजेक्ट्स कारपोरेशन लिमिटेड, लखनऊ के वर्ष 2004-2005 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library. See No. LT 7017/2007)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH): Sir, I beg to lay on the Table –

(1) A copy of the Food Corporation of India (Staff) (1st Amendment) Regulations, 2007 (Hindi and English versions) published in Notification No. EP36(2)/99 in Gazette of India dated the 15th May 2007 under sub-section (5) of section 45 of the Food Corporation Act, 1964.

(Placed in Library. See No. LT 7018/2007)

(2) A copy of the Sugarcane (Control) (Amendment) Order, 2007 (Hindi and English versions) published in Notification No. S.O.1309(E)/ Ess.Com./Sugarcane in Gazette of India dated the 31st July, 2007 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(Placed in Library. See No. LT 7019/2007)

(2) A copy of the Warehousing Corporation (Amendment) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.423(E) in Gazette of India dated the 13th June, 2007 under sub-section (3) of section 41 of the Warehousing Corporations Act, 1962.

(Placed in Library. See No. LT 7020/2007)

12.03 hrs.